

WP.No.11041/2020

M.SATHYANARAYANAN, J.,

and

R.HEMALATHA, J.,

[Order of the Court was made by
M.SATHYANARAYANAN, J., through Video
Conferencing]

This Court, in continuation and in conjuncture with the earlier orders, is passing the following order.

2.This Court perused the Status Report filed by the 1st respondent and also heard the submissions of Mr.Kalyanaraman, learned counsel for Mr.Jayesh B.Dolia, learned counsel appearing for 2nd Respondent/CMRL. He would submit that audit has been done in respect of 17 Stations and in respect of balance 15 Stations, it is being carried out and prays for short accommodation.

3.The learned counsel for the petitioner has drawn the attention of this Court to Rule 15 of the Right of Persons with Disabilities Rules 2017, as well as the order of ad-interim direction dated 28.06.2016 made in WP.No.38224/2005 and would submit that in the light of the mandate cast upon the relevant statutory provisions, it is obligatory rather mandatory upon the 2nd respondent to strictly comply with the said provisions so as to make the Metro Rail Stations as well as travel disabled friendly and prays for appropriate directions.

4.The Court heard the submissions of Mr.R.Vijayakumar, learned Additional Government Pleader appearing for the 1st respondent also.

5.As rightly pointed out by the learned counsel for the petitioner, the 2nd respondent is under mandate to comply with the relevant statutory provisions and in the light of the fact that inspection is yet to be completed on the part of the 1st respondent in respect of the remaining stations, is inclined to grant time.

6.Call on **24.02.2021**. Additional Status Report of the 1st respondent as well as the response of the 2nd respondent by then.

[MSNJ] [RHJ]
11.12.2020

AP

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: Yes